

No. LD/6/28/80-LGL
Government of Goa,
Law Department (Legal Advice)
Secretariat, Panaji.

Dated : 27th March, 1981.

NOTIFICATION

The following Act which has been passed by the Legislative Assembly of Goa, Daman and Diu and assented to by the Administrator on 26-3-1981, is hereby published for general information of the public.

Sd/-
(B. S. Subbanna)
Under Secretary to the Government
of Goa, Daman and Diu
Law Department (Legal Advice)

**The Legislative Diploma No. 1984 dated 14-4-1960
(Third Amendment) Act, 1980**

(Act No. 4 of 1981), [26-3-1981]

**AN
ACT**

to further amend the Legislative Diploma No.1984 dated 14-4-1960

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Thirty-first Year of the Republic of India as follows:-

1. *Short title and commencement* – (1) This Act may be called the Legislative Diploma No. 1984 dated 14-4-1960 (Third Amendment) Act, 1980.
(2) It shall come into force at once.
2. *Amendment of Article 13* – For Article 13 of the Legislative Diploma No. 1984 dated 14-4-1960, the following shall be substituted, namely:-

“*Article 13* – The Administrator shall, under notification published in the Official Gazette, determine that the funds of Provedoria de Assistencia Publica be deposited in any Co-operative Bank Limited. The withdrawals of the funds so deposited shall be made by cheques signed by the Director of Provedoria and Administrative-cum-Accounts Officer”.

Secretariat,
Panaji,
Dated : 27-3-1981

U. D. SHARMA,
Secretary to the Government
of Goa, Daman and Diu
Law Department (Legal Affairs)

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